

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 01/2012

with IA No.07/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines

...Appellant

Vs.

AERA & Anr. (DIAL)

.... Respondents

Appearance: Mr. Ramji Srinivasan, Senior Advocate with Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh and Mr. Kawaljit Singh Bhatia, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1

Mr. Milanka Chaudhary with Ms Sarojanand Jha, Garima Sharma, Siddarth Mehra & Amit Ojha, Advocates for R-2

ORDER

09th November, 2012

Issue Notice. Notice is accepted by Shri Atul Nanda & Shri Milanka Chaudhary, Advocates on behalf of Respondent No.1 & 2 respectively.

List the matter on 07.12.2012. By then, replies shall be filed.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 03/2012

with I.A. No.09 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA) ...Appellant
V/s.

AERA & Anr. (MIAL) Respondents

Appearances : Mr. Ramji Srinivasan, Senior Advocate with Mr. Amit Kapur, Ms. Poonam Verma, Ms. Divya Chaturvedi, Mr. Varun Singh and Mr. Kawaljit Singh Bhatia, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. Krishnan Venugopal, Senior Advocate with Mr. Sitesh Mukherjee, Sakya Singh Chaudhuri & Mr. Gautam Chawla, Advocates for Respondent No. 2.

ORDER

09th November, 2012

On oral application by Mr. Ramji Srinivasan, learned Sr. Counsel for the appellant, that he wants to join (1) Union of India through Ministry of Civil Aviation and (2) Airports Authority of India in the array of the respondents, to which the other side has no objections, Union of India and Airports Authority of India be made as respondents in this appeal.

Issue Notices to the new respondents returnable on 07th December, 2012 directing them to file their respective replies within ten days, from the

date of receipt of such notice, with a copy to the appellant. Rejoinder, if any, shall be filed by the next date.

This matter shall be kept alongwith other connected matters for hearing on 07.12.2012.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 02/2012

with I.A. No.05 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Consumer Online Foundation (COF) ...Appellant

V/s.

AERA & Ors. Respondents

Appearances: Mr. Anurag Sharma with Mr. Prashant Kumar, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. Milanka Chaudhary with Ms Sarojanand Jha, Garima Sharma, Siddarth Mehra & Amit Ojha, Advocates for R-3

Ms. Rameeza Hakeem, Advocate for Respondent No. 4/AAI.

ORDER

09th November, 2012

Issue Notice. Notice is accepted by Shri Atul Nanda & Shri Milanka Chaudhary, Advocates on behalf of Respondent No.1 & 3 respectively.

List the matter on 07.12.2012. By then, replies shall be filed.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL No. 08/2012
with I.A. No.16 of 2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the Order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S. Sirpurkar
Chairman

Hon'ble Mr. Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Consumer Online Foundation (COF) ...Appellant

V/s.

AERA & Ors. Respondents

Appearances: Mr. Anurag Sharma with Mr. Prashant Kumar, Advocates for the Appellant.

Mr. Atul Nanda, Senior Advocate with Mr. Naresh Kaushik, Ms. Rameeza Hakeem, Ms. Vivya Nagpal, Ms. Priyadarshi Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No. 1.

Mr. Dipankar Gupta, Senior Advocate with Mr. Sitesh Mukherjee, Sakya Singh Chaudhuri & Mr. Gautam Chawla, Advocates for Respondent No. 3.

Ms. Rameeza Hakeem, Advocate for Respondent No. 4/AAI.

ORDER
09th November, 2012

List this matter for hearing on 07.12.2012 alongwith other connected matters.

(Justice V.S. Sirpurkar)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member